

- (a) the names of persons whose property has been seized by Directorate of Enforcement (ED) in last two years;
- (b) the details thereof for each person; and
- (c) the number of persons against whom ED has registered case, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) Enforcement Directorate has registered 1993 cases under the provisions of Foreign Exchange Management Act, 1999 (FEMA) in the last two years and property of 103 persons valued at Rs. 2406.28 lacs was seized, during investigation.

Similarly, Enforcement Directorate has registered 396 cases under the Prevention of Money Laundering Act, 2002 (PMLA) and during investigation property of 58 persons valued at Rs. 56965.32 lacs was attached in the same period.

In the interest of investigation under the provisions of FEMA/PMLA, the names/details of individuals cannot be disclosed by the Enforcement Directorate.

‘Appointment of Chairman of 14th Finance Commission’

651. SHRIMATI VASANTHI STANLEY: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that appointment of Chairman of the 14th Finance Commission is shrouded in mystery;
- (b) if so, the reasons therefor; and
- (c) by when the Commission will get its Chairman?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No Madam.

(b) Does not arise.

(c) Government is in the process of constituting the 14th Finance Commission and notification comprising names of Chairman, members and terms of reference of the Commission will soon be notified through Presidential Order. A copy of the Presidential Order will be tabled in the floor of House.